

Encroachment in Sarnath

1903. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of CULTURE be pleased to state:

(a) the details of area of land in land records at Sarnath as protected, restricted and regulated area under the Archaeological Survey of India (ASI);

(b) the details of land in protected, regulated and restricted area actually under ASI at Sarnath;

(c) the area-wise details of land encroachment at Sarnath, protected, regulated and restricted; and

(d) the area-wise details of encroachment remove at Sarnath during the last two years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) to (d) Information is being collected and will be laid on the table of the House.

Illegal migrants in Gujarat

1904. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of Pakistani criminals arrested from the Border areas of Gujarat have been found to have secured Indian citizenship;

(b) if so, the details thereof;

(c) whether a large number of illegal migrants are reportedly living in Gujarat and they have been found to have secured Indian citizenship; and

(d) if so, the details thereof and the steps taken to evict and repatriate them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) No Sir.

(c) and (d) Illegal migrants fall into two categories: (i) foreign nationals who have entered India without any valid travel documents; (ii) foreign nationals who have entered India on valid travel documents and found to be overstaying. There have been reports of foreign nationals having entered the country without valid travel documents. Entry of such foreign nationals into India is clandestine and surreptitious.